

SHORT NOTICE QUESTION

12 hrs.

समस्तीपुर चीनी मिल

S.N.Q. 34. श्री भोबेन्द्र झा : क्या काब्र तथा कुचि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सुरक्षा निगमों के अन्तर्गत जितनी प्रबंधि के लिये समस्तीपुर सेन्ट्रल शुगर कम्पनी लिमिटेड (समस्तीपुर) को सरकार ने अपने अधिकांश में लिया था वह 13 जुलाई, 1967 को समाप्त हो चुकी है;

(ख) इस बात को ध्यान में रखते हुए कि गैर-सरकारी प्रबन्धक इस मिल को चलाने के इच्छुक नहीं है क्या सरकार ने उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत इस मिल को अपने हाथ में लेने के लिये कोई कार्यवाही आरम्भ की है; और

(ग) यदि हां, तो इस मिल को सरकार द्वारा अपने हाथ में ले लिये जाने की कार्यवाही कब तक पूरी हो जायेगी और क्या यह सुनिश्चित करने के लिये प्रबन्ध किये गये हैं कि इस बीच मिल बन्द न हो जाये ?

काब्र, कुचि, सामुदायिक विकास तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री धन्नासाहेब सिन्धे) : (क) जी हां। किन्तु निर्णय की प्रबंधि 14-7-67 को समाप्त हो गई।

(ख) चूंकि मैसर्स समस्तीपुर सेन्ट्रल शुगर कम्पनी लिमिटेड (समस्तीपुर) के प्रबंधक मिल को चलाने के लिए अपनी अनिच्छा व्यक्त नहीं किये हैं अतः उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत कोई कार्यवाही नहीं की गई है।

(ग) प्रश्न ही नहीं उठता।

ANNOUNCEMENT RE: EXAMINATION OF SULPHUR CONTRACT BY PUBLIC UNDERTAKINGS COMMITTEE.

Mr. Speaker: Now, we shall take up....

Shri S. M. Banerjee (Kanpur): May I make one submission?.....

Mr. Speaker: I am myself going to say something.

On the 21st July, 1967, during the course of supplementaries on Starred Question No. 1291 in respect of the contract entered into by the State Trading Corporation with an American firm for the supply of over three lakh tons of sulphur, Shri Madhu Limaye suggested that a committee of five Members of the House should be set up to go into the question. Shri S. M. Banerjee also suggested that a parliamentary committee should go into this question. Shri Ranga suggested that the Speaker might refer the matter to one of the three Financial Committees for examination.

Later, on the same day, Shri Madhu Limaye gave notice of a No-day yet-named motion that the Speaker might request the Public Undertakings Committee to examine the matter. Shri Ranga and a few other Members also wrote to me that one of the three Financial Committees especially the Public Undertakings Committee, be asked to examine and report on this matter.

I have decided to refer the matter to the Committee on Public Undertakings for examination and report at an early date.

Mr. Speaker: Now, Papers to be Laid on the Table.

श्री मधु सिन्धे (मुंबई): कब लेंगे विशेष-विचार का मामला ?

Mr. Speaker: The Home Minister is just now in the Rajya Sabha. We shall take that up any moment he comes here.

Shri S. M. Banerjee: May I make a submission?....

Mr. Speaker: Shri S. M. Banerjee should resume his seat. I do not want anything to be raised here which is not on the Order Paper.

Shri S. M. Banerjee: I want your guidance.

श्री बाबू करनेजीब (बम्बई दक्षिण) :
सरकारनेट फोरम कत क्या हुआ है ?

श्री हुकम चन्द कछवाय (उज्जैन) :
मैं ने एक प्रस्ताव दिया था । तीन चार दिन
हो गए हैं .

Mr. Speaker: All hon. Members may please sit down. If everybody gets up and says something then it will only lead to confusion.

श्री बाबू करनेजीब : एल० आई० सी०
बालों की हड़ताल देश भर में हो रही है ।
मुझे पता चला है कि स्ट्राइक के पहले उन को
सजा देनी शुरू कर दी गई है . . .

Mr. Speaker: I cannot allow this kind of thing. None of these observations by the hon. Members will be recorded. (Interruptions). First of all, I am on my legs. Secondly, I would not allow hon. Members to raise anything in this manner.

(Interruptions)**.

Shri S. M. Banerjee had raised it the other day; he had raised it the day before yesterday also. Every day, he is raising the same thing over and over again. I am not going to allow this kind of thing now.

Shri S. M. Banerjee: The employees are going to be victimised . . .

Mr. Speaker: None of these observations by the hon. Members will be recorded.

Shri S. M. Banerjee: **

Shri George Fernandes: **

श्री हुकम चन्द कछवाय **

Mr. Speaker: Now, Papers to be laid on the Table.

12.04 hrs.

PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS OF CENTRAL GOVERNMENT AND AUDIT REPORT, DEFENCE SERVICES AND APPROPRIATION ACCOUNTS OF DEFENCE SERVICES

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following papers:

(1) Finance Accounts of the Central Government for the year 1965-66. [Placed in Library. See No. LT-1163/67].

(2) Audit Report, Defence Services, 1967, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-1164/67].

(3) Appropriation Accounts of the Defence Services for the year 1965-66 and Commercial Appendix thereon. [Placed in Library. See No. LT-1165/67].

NOTIFICATION UNDER MERCHANT SHIPPING ACT ANNUAL REPORT OF MUGUL LINE LTD.

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table—

(1) (i) A copy of the Sailing Vessels (Members of Crew) Rules, 1967, published in Notification No. G.S.R. 533 in Gazette of India dated the 15th April, 1967, under sub-section (3) of section 45A of